

**ALL INDIA NEWS BROADCASTERS ASSOCIATION**

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TV 100 News

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Total TV

Vice President:

Vikram Newar

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Tazza TV

General Secretary:

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Email Id: tejinder@ainba.tv

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Channel 2

Secretary:

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SMBC Insight

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Azad TV**A.K Sama**

Email Id: avtarsama@ainba.tv

Contact: 9212736899

Fast News

Ref No.....

Date 09/08/2017

TO,

RESPECTED PROF. M. KASIM, ADVISOR (B&CS)-3

TELECOM REGULATORY AUTHORITY OF INDIA

SUBJECT: CONSULTATION PAPER ON "EASE OF DOING BUSINESS IN BROADCASTING SECTOR".

DEAR SIR,

We highly appreciate the consultation paper released by TRAI.

I am pleased to submit the issues in front of the MEMBER satellite news channel

As an Association of channels we are very pleased that TRAI is consulting all concerned.

Q1. Is there a need for simplification of policy framework to boost growth of satellite TV industry? If yes, what changes do you suggest in present policy framework relating to satellite TV channels and why? Give your comments with justification?

ANSWER. Yes, certainly there is a great need for simplification of policy framework to boost growth of satellite TV industry.

As an today the policy has moved toward highly restrictive policy where as it should work completely online and every accredited reporter or social worker should be allowed to run channel without bank guarantee Further all its queries need to be clarified on line and it can easily be made aadhaar based

Q2. Is there a need in present policy framework relating to seeking permission for making changes in the name, logo, language, format, etc. related to an operational satellite TV channel? If so, what changes do you suggest and why? Give your comments with justification?

DAK Received on

C 9 AUG 2017

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NEW DELHI



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ANSWER. Change of name logo, language, format, etc. related to an operational satellite TV channel should be left to the channel itself and necessary information should only be provided to the ministry and in case an any objection the ministry can ask for the same for the clarification but preapproval should not be necessary.

Q3. Do you agree with some of the stakeholders comment at preconsultation stage that Annual Renewal process of TV channels needs simplification? Give your comments with justification?

ANSWER. Yes, Annual ^{Renewal} ~~Removal~~ Process of a TV channel is unnecessary process when the ministry already have all power to cancel the license for the objectionable actions of a TV channel.

Q4. Do you agree with stakeholders' comments that coordination with multiple agencies/ Government departments related to starting and operating of TV channel can be simplified? If so, what should be the mechanism and framework for such single window system? Give your comments with justification?

ANSWER. In this new world it is easy to modernize online the whole process and no follow up should be required and all clarifications should be online there should be no bank guarantee requirement for accredited reporters and social workers

Q5. Is present framework of seeking permission for temporary up linking of live coverage of events of national importance including sports events is complicated and restrictive? If yes, what changes do you suggest and why? Give your suggestions with justification.



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ANSWER. Yes, all noncommercial events/security required events, should be free from seeking of permission for temporary up linking of live coverage of events of national importance including sports events. As we as such a large country needs more coverage of all events happening in India except where there is a security threat or are commercial in nature. Most of channels feel it is a unnecessary control

Q6. Do you feel the need to simplify policy framework for seeking permission/ license for starting and running of following services-

(iii) Teleport services

(iv) DTH service

If yes, what change do you suggest so that process of grant of permission/ license can be simplified and expedited? Give your comments with justification.

ANSWER. Teleport services are an integral part of satellite channels .Permission should not be required if a channel is given permission to run teleport service for its own use Should be an integral part of license. Nobody is able to explain why a TV channel should go to a teleport service provider rather than using its own teleport

Reference DTH services: the policy of their rates charged from satellite TV channels should be implemented seriously .All DTH and MSO are taking it as a joke AND MAKING A MOCKERY OF CONTROLLED CHARGES DIRECTION

Q7. As per your understanding, why open sky policy for Ku band has not been adopted when it is permitted for 'C' band? What changes do you suggest to simplify



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hiring of Ku band transponders for provision of DTH/HITS services? Give your comments with justification.

ANSWER.

DEAR RESPECTED SIR there is no rational behind this policy at all.

Q8. What are the operational issues and bottlenecks in the current policy framework related to-

(iii) Teleport services

(iv) DTH service

ANSWER. We have no comments on it as all our members are satellite news channels

Q9. What are the specific issues affecting ease of doing business in cable TV sector? What modifications are required to be made in the extant framework to address these issues? Give your comments with justification.

ANSWER. Sir we have no comments on it as none of our member is cable operator but all are satellite news channels.

Q10. Is there a need to increase validity of LCO registration from one year? In your view, what should be the validity of LCO registration? Give your comments with justification.

ANSWER. Sir we have no comments on it as none of our member is LCO we are all satellite TV channels.

Q11. What are the issues in the extant policy guidelines that are affecting the ease of doing business in FM sector? What changes and modifications are required to address these issues? Give your comments with justification.



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ANSWER. Sir we have no comments as none of our member is FM radio.

Q12. Is there a need to streamline the process of assignment of frequency by WPC and clearances from NOCC to enhance ease of doing business? What changes do you suggest and why?

ANSWER. Sir we have no comments from our members on this subject.

Q13. What are the reasons for delay for allocation of frequencies by WPC? What changes do you suggest to streamline the process? Give your comments with justification.

ANSWER. . Sir we have no comments from our members on this subject.

Q14. What are the key issues affecting the indigenous manufacturing of various broadcasting equipment and systems. How these issues can be addressed?

ANSWER. . Sir we have no comments from our members on this subject.

Q15. Is there any other issue which will be relevant to ease of doing business in broadcasting sector? Give your suggestions with justification.

ANSWER. All matters discussed above are totally relevant issues.

Q16. Are there any issues in conducting trial projects to assess suitability of a new technology in broadcasting sector? Give your comments with justification.



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ANSWER. Like for monitoring earlier DAVP was insisting on TAM now on BARC which is changing technology and not appreciated by our members.

The technology is changing so fast that any such move is counterproductive.

All monitoring should be done by EMMC AND NO BODY ELSE. MONITORING BY BARC OR TAM ARE NOT PRODUCTIVE AND NOR HELPFUL.

Q17. What should the policy framework and process consideration and approval of such trial projects?

ANSWER. A STUDY TEAM SHOULD UNDERSTAND WHAT IS HAPPENING IN FIRST WORLD.

Q18. Stakeholders may also provide their comments with justification on any other issue relevant to the present consultation paper.

ANSWER; All took up issues are relevant.

REGARDS

S K GUPTA

PRESIDENT

ALL INDIA NEWS BROADCASTERS ASSOCIATION (REGD)